RAJYA SABHA

Monday, the iith August 1969/^ 20th Sravan, 1891 (Saka)

The house met at eleven of the clock THE DEPUTY CHAIRMAN in the Chair

MEMBER SWORN Shri S. Sivaprakasam (Pondicherry)

ORAL ANSWERS TO QUESTIONS •(WEST BENGAL'S PROPOSAL TO CENTRE REGARDING MUNICIPAL ELECTIONS

- ◆356. SHRI CHITTA BASU: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:
- (a) whether the West Bengal Govern ment have sent a proposal for amending Article 329 of the Constitution of India with a view to bringing the issue of Muni cipal elections within the purview of that Article; and
- (b) if so, the reaction of the Central Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM) : (a) No, Madam.

(b) Does not arise.

SHRI CHITTA BASU: May I know whether it is a fact that the election results of four Municipalities in West Bengal and some wards of some Municipalities could not be published because of a certain injunction given by the High Court of Calcutta and these cannot be announced unless measures are taken to include the municipal elections under article 329 of the Constitution? What steps do the Government propose to take under these peculiar circumstances?

SHRI MOHAMMED YUNUS SALEEM: The elections to the municipality and the Municipal Corporation are conducted under State supervision. The Election Commission has nothing to do with the conduct of such elections. If any such petition has been filed in the High Court and any High Court, according

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to the learned Member, has passed any erroneous orders, the remedy is open to get such orders corrected. It is not for the election Commission to interfere in such matters.

to Questions

SHRI CHITTA BASU: The remedy is to amend article 329 of the Constitution. May I know whether the Government proposes to amend the Constitution to bring in municipal elections under the purview of that article?

SHRI MOHAMMED YUNUS SALEEM: There is no such proposal.

DEVELOPMENT OF BACKWARD AREAS IN MADHYA PRADESH

- *44i. SARDAR D. K. JADHAV: Will the Minister of INDUSTRIAL DEVELOP-MENT, INTERNAL TRADE AND COM-PANY AFFAIRS be pleased to state:
- (a) the details of development of the backward areas in Madhya Pradesh undertaken by the Government of India during the Third Five Year Plan period, the action taken by Government for the establishment of public sector industries in these areas and the licences issued during this period for establishing industrial undertakings there on priority basis; and
- (b) what are the details of the schemes for further developing such areas during the Fourth Five Year Plan period?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVEL-OPMENT. INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH: (a) The Planning Commission have emphasised upon all State Governments, the need for building up facilities i?i/ra-structure and conservation and development of natural resources of the areas adjudged to be backward within a state, with the object of reducing disparities. Large scale industries, specially basic and heavy industries, frequently serve as a spearhead ofintensive ;ind broad based development. Accordingly the Third Plan proposed an outlay of Rs.76 crores on State-owned power schemes in Madhya Pradesh. Similarly the undermentioned public sector projects have been set up "in Madhya Pradesh during the first three five year plans:

- 1. Bhilai steel plant, Bhilai.
- 2. Heavy Elrrtrirals, Bhopal.
- 3. Nepa Papf''' Mills, Nepan- vr.
- 4. Security Piiv-r Mills, Ho<' abad